

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 317**  
**(IB)-490(PB)/2021**  
**New IA-3243/2024**

**IN THE MATTER OF:**

**State Bank of India Trough RP Chanchal Dua ... Applicant/Petitioner**

**Versus**

**V. Muthuchandrasekar**

...

**Respondent**

**Under Section: 95 of IBC**

**Order delivered on 03.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

: Ms. Shweta Saini Adv.

**For the RP**

: Mr. Amit Sanduja Adv., Ms. Sakshi Singh Adv.,  
Mr. Tushar Batra Adv.,  
Mr. Chanchal Dua in Person

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3243/2024:** The IA has been preferred for taking Status Report on record.

**For the reasons stated therein, the IA is allowed** and the report is kept on record, subject to all just exceptions.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**